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ITEM NO.6

COURT NO.6

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24916/2008

(From the judgement and order dated 13/08/2008 in CWP No.14018/2008 of the  
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

LAJJA RAM & ORS. Petitioner(s)

VERSUS

UNION TERRITORY, CHANDIGARH & ORS. Respondent(s)

(With prayer for interim relief and office report )  
(for final disposal)

Date: 21/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU  
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Ms.Jyoti Mendiratta,Adv.

For Respondent(s) Mr.Subham Bhalla, Adv.  
For Ms. Kamini Jaiswal,Adv.

UPON hearing counsel the Court made the following  
O R D E R

At the request of learned counsel for the petitioners, call the  
matter on 26.02.2013.

(G.V.Ramana)  
Court Master

(Vinod Kulvi)  
Court Master